

ITEM NO.29

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 8203/2023

NATIONAL HIGHWAY AUTHORITY OF INDIA 233

Appellant(s)

VERSUS

RAM RAJ & ORS.

Respondent(s)

WITH

C.A. No. 8206/2023 (III-A)

C.A. No. 8205/2023 (III-A)

C.A. No. 8204/2023 (III-A)

C.A. No. 8207/2023 (III-A)

C.A. No. 8208/2023 (III-A)

Date : 14-11-2024 These appeals were called on for hearing today.

For Appellant(s)

Mr. Sarvesh Kumar Dubey, Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.

For Respondent(s)

Mr. Shailendra Mani Tripathi, Adv.
Ms. Deepanshi Gupta, Adv.
Mr. Praveen Pathak, Adv.
Mr. Chand Qureshi, AOR

Ms. Tanya Agarwal, Adv.
Mr. Vishhal Saxxena, Adv.

Mr. Pramod Kumar Tripathy, Adv.
Mrs. Shubhangi Tuli, AOR

Mr. Sanjay Kumar Yadav, Adv.
Mr. Manoj Jain, Adv.
Mr. Prithvi Pal, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 8203/2023

Respondent Nos. 1 to 4, 7, 9, 11, 15, 16, 18 are duly represented.

Service of notice is complete on respondent Nos. 6, 8, 10, 12 to 14, 17 but no one has entered appearance on their behalf.

Respondent Nos. 19 and 20 have been deleted by the Hon'ble Judge in Chamber vide order dated 2.9.2024.

Four weeks time, as last chance is granted to Ld. counsel for the appellant, to take appropriate steps in respect of deceased respondent No.5.

List again on 8.4.2025

C.A. No. 8206/2023

Respondent No. 1 is duly represented.

Respondent Nos. 2 and 3 have been deleted by the Hon'ble Judge in Chamber vide order dated 2.9.2024.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the statement of case, if any.

C.A. No. 8205/2023

Service of notice is complete on respondent Nos. 1 to 4 but no one has entered appearance on their behalf.

Respondent Nos. 5 and 6 have been deleted by the Hon'ble Judge in Chamber vide order dated 2.9.2024.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the statement of case, if any.

C.A. No. 8204/2023

Service of notice is complete on respondent Nos. 1 and 2 but no one has entered appearance on their behalf.

Respondent Nos. 3 and 4 have been deleted by the Hon'ble Judge in Chamber vide order dated 2.9.2024.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the statement of case, if any.

C.A. No. 8207/2023

Service of notice is complete on respondent Nos. 1 to 6 but no one has entered appearance on their behalf.

Respondent Nos. 7 and 8 have been deleted by the Hon'ble Judge in Chamber vide order dated 2.9.2024.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file the statement of case, if any.

C.A. No. 8208/2023

Four weeks time, as last chance is granted to Ld. counsel for the appellant, to take appropriate steps in respect of deceased respondent No.1.

Respondent Nos. 2 and 3 have been deleted by the Hon'ble Judge in Chamber vide order dated 2.9.2024.

List again on 8.4.2025

SUJATA SINGH
Registrar